

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3138
TO BE ANSWERED ON 21.03.2017**

SUB-CATEGORISATION OF SCs

3138. SHRI NANDI YELLAIAH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Justice Usha Mehra Commission has recommended for sub-categorisation of SCs through amendment of Article 341 of the Constitution;
- (b) if so, the details thereof and the action taken so far by the Government in this regard;
- (c) whether the Government is likely to hold consultations with the State Governments and other stakeholders in this regard and if so, the details thereof; and
- (d) the action being taken for expeditious implementation of the recommendations of Justice Usha Mehra Commission?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (d): A National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) had been set up in the year 2006 under the Chairmanship of Justice (Retd) Usha Mehra. The NCSCSC in its Report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de- sub-categorisation of Scheduled Castes. No decision has been taken in the matter as the Government has decided to elicit views of the major stakeholders viz. State Governments and Union territory Administrations on the recommendation of NCSCSC.
